

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

4

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 08.02.2019

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :

PETITION NUMBER :

CP/172/2019

NAME OF THE PETITIONER(S) :

SAJAN THOMAS & 3 OTHERS

NAME OF THE RESPONDENTS :

PARAGON POLYMER PRODUCTS PVT LTD

UNDER SECTION :

241-242

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

Mr. P.S. Roman
(Senior Advocate) for

Counsel for
R1

E.N.H.

Thiriyambak. S. Kannan
E.N. Hanappiya

Mr. Meerari R.
(Senior Advocate) for
Thiriyambak, S. Kannan
E.N. Hanappiya

Counsel for
R2 - R6

E.N.H.

Mr. P.H. ARUNDA PANDIAN
(Senior Advocate) for
AKHIL SURESH,
AMRITH BHARGAV
JERIN ASHER.

Counsel for
Petitioner



ORDER

Learned Senior Counsels for the Petitioners and R2 to R6 are present.

After hearing the Learned Senior Counsels for both the sides in relation to the interim reliefs sought, I hereby order to restrain the Respondents herein from giving effect to the Resolutions passed at the Board Meetings held on 03.11.2018 and 10.01.2019 and all decisions, actions and proceedings pursuant to and in furtherance thereof, till the next date of hearing.

I also restrain the Respondents herein from continuing any business / commercial transactions with M/s. Gallant Rubbers, till the next date of hearing.

The Learned Senior Counsel for the Petitioners has assured that no further action will be taken pursuant to the report given by the forensic auditor viz., M/s. Deloitte Touche Tohmatsu India LLP, till the next date of hearing.

The Respondents are directed to file reply before 14.02.2019
by circulating a copy to the other side.

Put up on 19.02.2019 at 10.30 A.M.

Sd/-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

P. ATHISTAMANI

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